

DIVISION BENCH
COURT - II

S-5

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/130(KB)2024
IA(I.B.C)/1308(KB)2024

**CORAM: 1. HONBLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HONBLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH JULY 2024

IN THE MATTER OF	"UGRO CAPITAL LIMITED VS KIRAN DEVI GUPTA"
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Dripto Majumdar, Adv] For the Financial Creditor
Mr. Soubhik Chowdhury, Adv.]
Ms. Prarthana Singha Roy, Adv.]

Mr. Vinay Goenka, RP] For the Resolution Professional

Mr. Rahul Das, Adv.] For the Personal Guarantor
Mr. Rohit Bhattacharjee, Adv.]
Mr. Supriyo Banerjee, Adv.]

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Personal Guarantor present. Mr. Vinay Goenka, Resolution Professional present.
2. Objection to the report of the Resolution Professional in IA(I.B.C)/1308(KB)2024, if any, be filed by the Personal Guarantor within a period of ten days.
3. Let a copy of the objection be served to the Resolution Professional.
4. List this matter on for consideration on **19th August, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**